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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.02.2012

CP 04/2012 (OA No.210/2011

Mr. Vinod Goyal, Counsel for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Learned counsel for the respondents has placed a copy of the order dated 17.02.2012 and 07.12.2011, which have been passed in compliance of the order passed by this Tribunal on 29.09.2011 and it is submitted that the required order is passed in favour of the applicant pursuant to the direction of the Tribunal and payment is to be made.

The respondents are directed to make the payment as admissible to him pursuant to the direction of this Tribunal within a period of one month. If the payment is made after the expiry of one month, the respondents shall pay the interest @ 8% per annum.

With these observations, the Contempt Petition stands disposed of. Notices issued to the respondents are hereby discharged.

Anil Kumar
(Anil Kumar)
Member (A)

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K. S. Rathore
(Justice K.S.Rathore)
Member (J)